

NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that on **Thursday, 7th September 2023 at 2.15 p.m.** the Division Bench comprising of the **Hon'ble Shri. Justice A. S. Gadkari** and **Hon'ble Shri. Justice P. D. Naik (Visiting Judge at Goa)** will take up the following matters pertaining to the **Principal Seat at Bombay** in Lordships' respective Chambers, through **Video Conferencing** :

FOR PRONOUNCEMENT OF JUDGMENT

(i) Appeal No. 1304 of 2011

with

Criminal Application No. 1331 of 2017

Mohammad Salim Wali Mohammad Qureshi & Ors.

V/s.

The State of Maharashtra & Anr.

(ii) Appeal No. 1037 of 2012

Chandbi Mohammad Haneef Qureshi

V/s.

Gulamnabi Jalil Ahmed Ansari & Anr.

(iii) Appeal No. 129 of 2021

Mohammad Salim Wali Mohammad Qureshi & Ors.

V/s.

The State of Maharashtra

WITH

(iv) Appeal No. 719 of 2012

The State of Maharashtra

V/s.

Mohammad Salim Wali Mohammad Qureshi & Ors.

High Court, Appellate Side,

)

By Order,

)

Sd/-

)

Bombay.

)

(H. M. Bhosale)

Date : 6th September 2023

)

Registrar (Judl-I)



BOMBAY HIGHCOURT
DAILY CHAMBER MAIN CAUSELIST
For Thursday The 7th September 2023
COURT NO. 41
DIVISION
AT 2:15 PM
HON'BLE SHRI JUSTICE A.S. GADKARI
HON'BLE SHRI JUSTICE PRAKASH D. NAIK

HEADER NOTE :

Website : <https://zoom.us>

Meeting ID : 798 698 5453

Link : <https://zoom.us/my/dbcourt7>

Sr.	CASE NO.	PARTIES	ADVOCATES
-----	----------	---------	-----------

PRONOUNCEMENT OF JUDGEMENT

1	APEAL/1304/2011 [Criminal]	GUDDU @ RIZVAN JILANI SHAIKH AND ORS. (ABATED AS PER COURT'S ORDER DATED 12.01.2022) VS THE STATE OF MAHARASHTRA AND ANR	MRS.NASREEN S.K.AYUBI,ADV APPOINTED FROM THE LEGAL APPLICANT NO.10 APPLICANT NO.1 APPLICANT NO.3 APPLICANT NO.2 SHRI SARFARAZ H. KHALIFE SHRI SARFARAZ H. KHALIFE
---	-------------------------------	---	--

REMARK : [By Accused against Conviction and sentence] Notes:-1) Appeal is ready for final hearing. 2) R & P with paper books received. 3) Orig. Accused Nos. 6 to 9, 12 & 13 are on bail, bail writ duly certified. 4) As per Court's order dated 18/8/2016, appeal is abated against Orig. Accused No.10. 5) Connected Cri. Appeal No. 1037/12 (filed by [sister of deceased victim] against acquittal), Cri. Appeal No.719/12 (filed by State against acquittal) and Cri.appeal no.129/2021 (filed by orig.accd.nos.1,3 & 11-against conviction) are ready for final hearing and tagged herewith. 7) While scrutinizing it is found that Advocate of Appellant has not given spare copy of appeal memo hence Admit notice not issued to Respondent No.2. 8) Cri.Appln.no.1331/17 (filed by orig accused No.3 through jail) for ad interim bail is pending and tagged herewith. As he has filed separate appeal hence this application is infructuous. 9) Muddemal articles are to be called for. 10) As per ct's order dt.29/06/2021 bailable warrant issued against Appellant Nos 4 to 8, 11 and 12 on 03.07.2011, report dt. 02.09.2021 received this registry on 06.09.2021 from District Judge-10 and Additional Sessions Judge, Thane is kept at Flag "A" stating therein warrant executed against orig. Accused Nos. 6 to 9,12 and 13. 11) As per ct's order dt.12/01/2022, appeal is abated against Orig. Accused No.4 & 5. (Appellant No.3 and 4), abatement writ issued is duly certified. 12) Adv. for appellant has tendered list of witness, written submissions and citations in court are kept separately. 13) As per ct's order dt. 05.09.2022 list the appeals on final hearing board for the week commencing from 26.09.2022. Court (D.B.) for final hearing.

with

APPA/1331/2017 [Criminal]	TAJU @ SUBHAN @ TAJUDDIN SHERALI LALMOHAMMAD QURES HI	THROUGH JAIL SHRI SARFARAZ H. KHALIFE MRS.NASREEN S.K.AYUBI,ADV
------------------------------	---	---

In
APEAL/1304/2011

VS
THE STATE OF MAHARASHTRA

APPOINTED FROM THE LEGAL
APPLICANT NO.10
APPLICANT NO.1
APPLICANT NO.3
APPLICANT NO.2
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY
SHRI SARFARAZ H. KHALIFE

WITH

APEAL/129/2021
[Criminal]

MOHAMMAD SALIM WALI MOHAM
MAD QURESHI AND ORS.

VS
THE STATE OF MAHARASHTRA

Dr Yug Mohit Chaudhry

WITH

APEAL/1037/2012
[Criminal]

CHANDBI MOHAMMAD HANEEF Q
URESHI

VS
GULAMNABI JALIL AHMED ANS
ARI AND ANR

SHRI. CHETAN AGRAWAL

WITH

APEAL/719/2012
[Criminal]

THE STATE OF MAHARAHSTRA
VS
MOHAMMAD SALIM WALI MOHAM
MAD QURESHI AND ORS

P. P.
SHRI SANJAY PATIL (RESP.
NO. 2)
RESPONDENT NO.5 TO 9, 12,
13
RESPONDENT NO.1
RESPONDENT NO.11
RESPONDENT NO.3
RESPONDENT NO.4
AAMIR MUSHTAK SHAIKH
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY
DR YUG MOHIT CHAUDHRY